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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 26/7/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.05.2017**

Name of the Company: Kunal Finance & Credit Pvt. Ltd.

V/s.

Anil Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NATASHA SUTARIA	ADV	PETITIONER	Natasha.
2.				

ORDER

Learned Advocate Ms. Natasha Sutaria present for Financial Creditor/ Petitioner.
None present for Corporate Debtor.

Heard arguments of Learned Counsel for Petitioner.

Petitioner is directed to file documents to show that it is a non-banking Financial
company.

Petitioner to give particulars as required by columns 2 and 3 of part V of Form -1.

Petitioner is directed to issue notice of date of hearing and serve copy of this order
on Corporate Debtor and file proof of service.

List the matter on 23.05.2017 for hearing before admission.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 18th day of May, 2017.